

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH

Service Tax Appeal No. 30611 of 2019

(Arising out of Order-in-Original No. HYD-EXCUS-004-COM-018-18-19 dated 10.12.2018 passed by Commissioner of Central Tax , Ranga Reddy GST, Hyderabad)

Mr. M. Karthik Verma

**Director M/s CIPL-JVK (JV),
Plot No. 320, 5th Floor, East Avenue,
Ayyappa Society, Madhapur,
Hyderabad-500018**

...Appellant

Verses

**Commissioner of Central Tax, Central Excise
Ranga Reddy GST,
Postal Bhavan, Tilak Road, Ram kote,
Hyderabad-500001**

...Respondent

APPEARANCE:

Mr R. Narasimha Murthy, Adv. for the appellant
Mr A. Rangadham, A.R. for the Respondent

CORAM:

**HON'BLE MR ANIL CHOUDHARY MEMBER(JUDICIAL)
HON'BLE MR A.K. JYOTISHI, MEMBER(TECHNICAL)**

FINAL ORDER NO.30211/2023

Date of Hearing: 10.08.2023

PER ANIL CHOUDHARY

It has been pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The appeal therefore, stands dismissed as withdrawn.

(order pronounced and dictated in the open Court)

**(ANIL CHOUDHARY)
MEMBER(JUDICIAL)**

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

Neela reddy

